

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-76/1998/1805/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti. Pranita Rani Rajmedhi,
District & Sessions Judge,
Hailakandi

Dated Guwahati, the 26th March, 2021.

Sub:- **Casual leave.**

Ref:- No. JHD.-1/2021/10/1310 dated 24.03.2021.

Madam,

With reference to the above, I am directed to inform you that you have been granted casual leave on 12.04.2021 and 17.04.2021 along with station leave permission, with your official vehicle, at your own cost, from the morning of 11.04.2021 till the morning of 19.04.2021. However, you have been asked to make own arrangements in respect of driver. Further, the Addl. District & Sessions Judge, Hailakandi and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-76/98/1806/A, dated 26.3.2021
Copy to

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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